

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1098 of 2019**

**IN THE MATTER OF:**

**Sanjay Gupta, Resolution Professional  
Of Topworth Pipes & Tubes Pvt. Ltd.**

**...Appellant**

**Versus**

**Committee of Creditor,  
Topworth Pipes & Tubes Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Arun Kathpalia, Senior Advocate with  
Mr. Abhishek Anand and Ms. Honey Satpal,  
Advocates**

**For Respondent :**

**Mr. Sanjay Kapur, Ms. Megha Karnwal and Mr. V.K.  
Kannan, Advocates**

**O R D E R**

**03.01.2020** Learned counsel appearing on behalf of the 'Resolution Professional' and 'Committee of Creditors' pray for and are allowed 3 weeks' time to consider 2 more 'Resolution Plans' / 'Expression of Interest' for the purpose of consideration as to whether the applicant – 'Bank of Baroda', who has filed an application under Section 7 of the 'I&B Code', intends to withdraw the application in view of the 'Resolution Plans' / 'Expression of Interest', if approved by 90% of the voting share of the 'Committee of Creditors'.

Post the appeal 'for orders' on **3<sup>rd</sup> February, 2020.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

/ns/gc/